

°IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
INTERLOCUTORY APPLICATION NOS. 4-5 OF 2016
IN
CIVIL APPEAL NOS. 6038-6039 OF 2007
M/S. SIGNODE INDIA LTD.

... Appellant

VERSUS
COMMISSIONER OF CENTRAL EXCISE & CUSTOMS-II

... Respondent

WITH
I.A. NOS. 1-2 IN CIVIL APPEAL NOS. 5595-5596 OF 2011
I.A. NOS. 1-2 IN CIVIL APPEAL NOS. 7384-7385 OF 2011
I.A. NOS. 1-2 IN CIVIL APPEAL NOS. 7386-7387 OF 2011

O R D E R

After hearing learned counsel for the parties, we find that at a wrong statement made about the decision of the cases, order was passed directing constitution of a larger Bench of the Customs, Excise and Service Tax Appellate Tribunal to decide the issues involved. In fact, some of the cases were taken to High Court and the High Court affirmed the order of the Tribunal and few appeals are against the order of the High Court.

In view of this situation, it would be more appropriate to recall order dated October 16, 2015, in all these appeals and hear the appeals afresh on merits.

Ordered accordingly.

The Interlocutory Applications are disposed of.

....., J.

[A.K. SIKRI]

....., J.

[N.V. RAMANA]

New Delhi;

October 03, 2016.

1

I.A. Nos. 4-5 & 6-7/2016 in
Civil Appeal Nos. 6038-6039/2007 etc.

ITEM NO.10 COURT NO.11 SECTION III B
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos. 4-5 & 6-7/2016 in
Civil Appeal Nos. 6038-6039/2007

M/S ITW INDIA LIMITED Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE & CUSTOMS-II Respondent(s)

(For modification of court's order dated 16.10.2015, for amendment of cause title and office report)

WITH

I.A. Nos. 1-2 in C.A. No. 5595-5596/2011
(With appln.(s) for modification of court's order dated 16.10.2015 and Office Report)

I.A. Nos. 1-2 in C.A. No. 7384-7385/2011
(With appln.(s) for modification of court's order dated 16.10.2015 and Office Report)

I.A. Nos. 1-2 in C.A. No. 7386-7387/2011
(With appln.(s) for modification of court's order dated 16.10.2015 and Office Report)

Date : 03/10/2016

These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Ms. L. Charnaya, Adv.

Mr. Aditya Bhattacharya, Adv.

Mr. Anandh K., Adv.

Mr. M. P. Devanath, Adv.

Mr. Kartik Kurmy, Adv.

Mr. Praveen Kumar, Adv.

Mr. S. B. Sharma, Adv.

For Respondent(s) Mr. K. Radhakrishnan, Sr. Adv.

Ms. Nisha Bagchi, Adv.
Ms. B. Sunita Rao, Adv.
Mr. B. Krishna Prasad, Adv.
Mr. Arvind Kumar Sharma, Adv.
2

I.A. Nos. 4-5 & 6-7/2016 in
Civil Appeal Nos. 6038-6039/2007 etc.

UPON hearing the counsel the Court made the following

O R D E R

Application for amendment of cause title is allowed.
The interlocutory applications are disposed of in terms
of the signed order.

(Nidhi Ahuja) (Tapan Kr. Chakraborty)

Court Master Court Master

[Signed order is placed on the file.]